

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. TT/227/2014

Subject : Approval of transmission tariff for Asset-1: 765 kV Line bays & 3x80 MVAR Switchable line reactor at 765 kV Jabalpur Pooling S/S (for 765 kV S/C Jabalpur-Bhopal line), Asset-2: 765 kV Line bays & 3x80 MVAR line reactor at 765 kV Indore S/S (for 765 kV S/C Bhopal-Indore line), and Asset-3: Extension of 765 kV Aurangabad S/S for 765 kV S/C line bay under Line bays and reactor provision at Powergrid sub-stations associated with System Strengthening for Western Region for tariff block 2014-19

Date of Hearing : 9.10.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : PGCIL

Respondents : Madhya Pradesh Power Management Co. Ltd. and 8 others

Parties present : Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Ms. Seema Gupta, PGCIL
Shri M.M. Mondal, PGCIL

Record of Proceedings

The petition is listed for consideration of the petitioner's prayer for approval of date of commercial operation and for allowing 90% of the transmission charges for inclusion under PoC mechanism. The representative of the petitioner submitted as under:-

(a)The petitioner has been entrusted with the implementation of "Line bays and Reactor provision at PGCIL sub-stations associated with system strengthening for Western Region, and the associated transmission lines are being executed under IPTC route. The associated transmission lines for Asset-1, Asset-2 and Asset-3 of the petitioner are 765 kV S/C Bhopal-Jabalpur line, 765 kV S/C Bhopal- Indore line, and 765 kV S/C Dhule-Aurangabad line, being executed by Sterlite Grid Ltd. For the fourth line, i.e., 765 kV S/C Dhule- Vadodara, also being executed by Sterlite Grid Ltd., a



separate petition will be filed. A meeting was held between the petitioner and Sterlite Grid Ltd. on 1.9.2014 and the expected dates of COD of the lines being executed by Sterlite Grid Ltd. and the expected dates of completion of the corresponding bays being executed by the petitioner are indicated in the minutes of the said meeting being submitted;

(b) The petitioner is scheduling the commissioning of its assets to match with the commissioning of corresponding lines of Sterlite Grid Ltd. The petitioner will submit the status of commissioning of both Asset-I and Asset-II shortly;

(c) The petitioner requests for approval of the date of commercial operation of the assets under Regulation 4 (3) (ii) of the 2014 Tariff Regulations.

2. None appeared for the respondents.
3. In reply to the query of the Commission how the interim arrangement will be utilized after the final arrangement comes up, the representative of the petitioner clarified that no interim arrangement is involved in the asset covered under the petition. He further submitted that the assets are being commissioned matching with the commissioning schedule of the transmission system being executed by Sterlite Grid Ltd.
4. The Commission directed to issue notice to Sterlite Grid Ltd. which shall file the commissioning schedule and actual commissioning of the transmission lines being executed by it under the scheme. The Commission further directed the petitioner to file the revised tariff forms in respect of Assets I & II, based on its actual date of commercial operation, by 15.11.2014.
5. The Commission directed the staff to process the case for grant of tariff in terms of proviso (i) to Regulation 7(7) of the 2014 Tariff Regulations.

By order of the Commission,

Sd/-
(T. Rout)
Chief (Law)

